

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-69/2004/6000/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri Satya Nath Sarma,
District & Sessions Judge,
Hojai.

Dated Guwahati, the th 24 July, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No.DJHj/24/1842 dtd. 18.07.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **five days of earned leave from 22.07.2024 to 26.07.2024** (prefixing 21.07.2024; suffixing 27.07.2024 and 28.07.2024), **along with station leave permission, from the evening of 20.07.2024 till the morning of 28.07.2024**, subject to submission of your Leave Admissibility Report from the office of the Accountant General (A&E), Assam. Further, you have been asked to hand over charge to the Civil Judge (Sr. Division)-cum-Assistant Sessions Judge-cum-Chief Judicial Magistrate, Hojai, and in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

SD/-
JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-69/2004/6001-6002/A, dated , 24-07-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of leave application is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)